GOVERNMENT OF INDIA RAILWAYS LOK SABHA

UNSTARRED QUESTION NO:1744
ANSWERED ON:07.03.2013
COMMISSION OF RAILWAY SAFETY
Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Meghwal Shri Arjun Ram ;Yadav Shri Dharmendra

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are contemplating amendments in Railway Safety Act for segregating the role of regulator, operator and investigator for rail accidents;
- (b) if so, the details thereof;
- (c) whether the Railways are also aware that there is lack of coordination between Commission on Railway Safety and the Railways; and
- (d) if so, the details of efforts being made by the Railways for ensuring better coordination?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI KOTLA JAYA SURYA PRAKASH REDDY)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO.1744 BY SHRI ADHALRAO PATIL SHIVAJI, SHRI ANANDRAO ADSUL, SHRI ARJUN MEGHWAL, SHRI GAJANAN D. BABAR AND SHRI DHARMENDRA YADAV TO BE ANSWERED IN LOK SABHA ON 07.03.2013 REGARDING COMMISSION OF RAILWAY SAFETY.

- (a) & (b): There is no "Railway Safety Act" as such. The working of Commissioner of Railway Safety is governed by the Railways Act, 1989. There is no proposal of amendment with regard to segregating the role of regulator, operator and investigator at present.
- (c) & (d):There is no lack of coordination between the Commission of Railway Safety and the Railways. The Commission of Railway Safety functions under the Ministry of Civil Aviation and interacts with the Ministry of Railways frequently as and when needed. The Ministry of Railways and the Commission of Railway Safety under the Ministry of Civil Aviation are government bodies functioning in the public interest and carrying out their respective duties as defined in the Railways Act. Commissioners of Railway Safety are completely independent and exercise their independent and free judgment while discharging their duties under the Act. Ministry of Railways provides all the support in terms of infrastructure/logistics as and when required by the Commission.